

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 888 of 2019

IN THE MATTER OF:

Javitri Estates Pvt. Ltd.

.....Appellant

Vs.

Chryso India Pvt. Ltd.

.....Respondents

Present :

For Appellant: Mr. Jayant Mehta, Mr. D. Banerjee, Mrs. Sumedha Halder, Advocates

For Respondents: Mr. Ankit Bhardwaj, Advocate

O R D E R

30.08.2019 - Learned counsel for the Appellant submits that the 'Corporate Debtor' is not in the business of the Infrastructure for allottees. The Appellant may file additional affidavit within a week.

Post the case for 'Orders' on **4th September, 2019.**

In the meantime, the Interim Resolution Professional (IRP) will ensure that the company remains going concern and the manufacturing and production of the company do not suffer; payment of wages to the employees/workmen and supplied during Resolution Process shall be made on time. The Insolvency Resolution Professional will take aid of (suspended) Board of Directors, paid Directors, officers

....contd.

and the employees of the Corporate Debtor. The Banks having account of the corporate debtor will also cooperate with the Resolution Professional to ensure compliance of this order.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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